

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH "A": NEW DELHI**

**BEFORE SHRI KUL BHARAT, JUDICIAL MEMBER  
AND  
SHRI BRAJESH KUMAR SINGH, ACCOUNTANT MEMBER**

**ITA No. 3475/DEL/2023  
Assessment Year: 2017-18**

Braham Singh, H. No. 218, near Panchayat Ghar, Mujevi Vijay Nagar, Sagarpur, B.O. Faridabad-121004.  <b>PAN- DNMP5 9977 Q</b>	<u>Vs</u>	Income-tax Officer, Ward-1(1), Faridabad.
<b>APPELLANT</b>		<b>RESPONDENT</b>
<b>Assessee represented by</b>	Shri Shyam Sunder Mangla, CA	
<b>Department represented by</b>	Shri Kanv Bali, Sr. DR	
<b>Date of hearing</b>	09.05.2024	
<b>Date of pronouncement</b>	09.05.2024	

**ORDER**

**PER KUL BHARAT, JM:**

At the outset learned counsel for the assessee submitted that the assessee may be allowed to withdraw the present appeal filed by him. An application (dated 09.05.2024) to this effect has also been filed by the assessee. Learned DR raised no

objection to the request of the assessee for withdrawal of the appeal. Accordingly, we permit the assessee to withdraw the present appeal.

3. In the result, appeal of the assessee is dismissed as withdrawn.

Order pronounced in open court on 09.05.2024.

**Sd/-**  
**(BRAJESH KUMAR SINGH)**  
**ACCOUNTANT MEMBER**

**Sd/-**  
**(KUL BHARAT)**  
**JUDICIAL MEMBER**

\*MP\*

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

**ASSISTANT REGISTRAR**  
**ITAT, NEW DELHI**